

±0 provide incentive to promising officers, Government do not propose to intervene in the matter.

(e) The question of extending the scheme to employees in Grade I and II is being considered by Hindustan Aeronautics Limited.

Reservation Quota in the H.A.L. in Grade HI

2191. SHRI L. R. NAIK:
SHRI H. R. BASAVARAJ:

Will the Minister of DEFENCE be pleased to state:

(a) whether instructions were issued in the Hindustan Aeronautics Limited, Bangalore for reserving 25 per cent of the open selection quota for appointment to Grade III exclusively for the ex-management trainees and for similar reservations for ex-design trainees in addition to the reservation of the percentage of posts for the persons belonging to the Scheduled 'Castes, the Scheduled Tribes and the Backward Classes;

(b) whether Government are aware that such reservation for ex-design trainees and ex-management trainees, "by depriving the opportunity to others working in the same grade, viz., Grade II, and doing similar or same nature of work is unreasonable classification and is violative of article 16 of the Constitution of India; and

(c) if so, what steps Government propose to take to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) Yes, Sir.

(b) Such reservations do not violate Article 16 of the Constitution.

(c) Does not arise.

Responsibility of the General Managers of the H.A.L.

2192. SHRI L. R. NAIK: SHR
YOGENDRA
MAKWANA-

SHRI H. R. BASAVARAJ: SHRI
IBRAHIM KALANIYA:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have issued any guidelines regarding the work load and the degree of responsibility of the General Manager, (Senior Scale) and the General Managers (Junior Scale) as incharge of each Division of the Hindustan Aeronautics Limited in its Bangalore Complex;

(b) if so, what are the details thereof; and

(c) whether the guidelines are adhered to?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) No. Sir.

(b) and (c) Do not arise.

Violation of the statutory prices in the purchase of jute

2193. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have issued any instructions to the Chief Ministers of jute-producing States to launch prosecution in cases of violation of the minimum statutory prices in the purchase of jute which are detected in the coming season; and

(b) if so, what are the details thereof and what steps the State Governments have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) and (b) Governments of the jute growing States have been requested to ensure that jute growers get the full benefit of statutory minimum prices of raw jute fixed by the Government of India and not to hesitate to launch prosecutions in case any violations of these orders are detected. So far no reports have been received about the steps taken in this regard from any of the State Governments.